NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 86(ND)/2016

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

CA NO.

Shri.R.VARDHARAJAN Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2016

NAME OF THE COMPANY:

Subhas Chand Manocha & Ors.

Vs

M/s.Columbus Primier Shoes Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE for Respondents 1 MANMEET KAUR Add CHAND CHOPRA Adv MR. A.S. CHANDION Er. Adv TARAM G GUPTA SHARAD RAJ WANEH) PCL

1. UK chandnasy se. Adv. jos petitioness. 2. Ranjana Boy Yawai Och.

3. Ajit Yadan, Onch

4. Valudha den, Oldu

Order

CA Nos. 112/PB/2016, 113/PB/2016, 114/PB/2016, 69/PB/2016 & 70/PB/2016. - These applications have been filed by the petitioner and a copy each of the applications has already been furnished to the counsel opposite who seeks ten days' time to file reply. Let the reply to each one of the applications be filed within ten days with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within two days thereafter with a copy in advance to the counsel opposite.

Likewise, CA 133/PB/2016 is an application filed by Respondent No. 1 company to create a mortgage in respect of one of the properties of a company. A copy of the application has already been furnished to the counsel for the non applicant – petitioner who seeks ten days time to file reply. Let the reply be filed within ten days with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within two days thereafter, with a copy in advance to the counsel opposite.

The hearing fixed for 28.10.2016 shall be postponed to 08.11.2016.

List on 08.11.2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

21.10.2016 (P.K.Sud)